



2026:AHC:23826

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1585 of 2026

Tehsildar Singh And 135 Others

.....Petitioner(s)

Versus

State Of U.P. And 31 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mirza Faheem Beg
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Mirza Faheem Beg, learned counsel for the writ petitioner and S.K. Pal, learned Additional Chief Standing Counsel for the State.

2. The case of the writ petitioners is that all the writ petitioners are working as Head Constable, Sub Inspector, Inspector and T.S.I. in various districts of the State of U.P., the petitioners are Group C State Government employees. The petitioners claim that they have completed 19 years satisfactory service and they are entitled to the benefit of one additional increment according to the Government Order so issued on 02.12.2000.

3. Prayer in the present petition is for a direction to the respondent authorities to take into consideration the service period spent by the petitioners for calculating 19 years of service granting one additional increment according to the Government Order.

4. Per contra, learned Standing Counsel did not dispute the judgement dated 07.09.2012 passed in **Civil Misc. Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others versus State of U.P. & Others)** along with similar petition which is **Writ A No. 6429 of 2018 (Dinesh Kumar Shukla and 14 Others versus State of U.P. And 6 Others)** which was decided on 22.02.2018. The order dated 22.02.2018 has been put under challenge before the Intra Court Appeal under Chapter VIII Rules 5 of this Court and the same has been decided vide judgment and order dated 07.09.2016 wherein the claim of the petitioners were held justified in pursuance to the judgment and order dated 07.09.2012 passed in Civil Misc. **Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others versus State of U.P. & Others)**.

5. Considering the submission so made across the bar without going into the merits of the matter, the writ petition stands **disposed of** with a direction to the Deputy Inspector General of Police (Personnel) Establishment, Police Headquarter, Signature Bhawan, Lucknow to decide the claim of the writ

petitioner within a period of three months from the date of production of certified copy of the order.

February 4, 2026
Rajesh

(Vikas Budhwar,J.)